

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 55
IB-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

..... Petitioners/Applicant

v.

Earth Iconoic Infrastructures Pvt Ltd.

..... Respondents

SECTION: Under Section 7 of the Insolvency & Bankruptcy Code(CIRP)

Order delivered on 11.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

- Mr. Chandra Shekhar Yadav, Advocate

For the Respondent(s):

-

ORDER

This is an application filed by the resolution professional seeking permission to consider the claims of the creditors submitted after the cut off date fixed on 10.10.2018, as per the approval given by the CoC. The claims have been received with a delay of 10 to 15 days. We dispose of the application and grant permission to the Resolution Professional to consider the claims although filed late in the larger interest of justice.

Application stands disposed of.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (T)